

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4556**

TO BE ANSWERED ON THE 8TH JANUARY, 2019/ PAUSHA 18, 1940 (SAKA)

FUNCTIONING OF NIA

**4556. SHRI S.R. VIJAYAKUMAR:
SHRI SUDHEER GUPTA:
KUNWAR HARIBANSH SINGH:
SHRI ASHOK SHANKARRAO CHAVAN:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the aim and objectives of setting up of the National Investigation Agency (NIA);

(b) the details of branches/units of the National Investigation Agency functioning at present in the country, State/UT-wise;

(c) the details of cases being investigated by NIA since its inception along with the present status of the cases, State/UT-wise;

(d) whether NIA is facing shortage of manpower in dealing with various cases and if so, the details thereof along with the corrective measures taken by the Government in this regard;

(e) whether the Government has reviewed the functioning of the NIA; and

(f) if so, the details and the outcome thereof along with the measures being taken by the Government to make NIA more effective?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The National Investigation Agency (NIA) has been constituted under the NIA Act, 2008 to investigate and prosecute offences affecting the sovereignty, security and integrity of India, security of State, friendly relations with foreign States and offences under Acts enacted to

implement international treaties, agreements, conventions and resolutions of the United Nations, its agencies and other international organisations and for matters connected therewith or incidental thereto

(b): The details of branches/ Units of NIA functioning at present are as under:-

S.N.	Hqrs/ Branches
1	NIA Hqrs, New Delhi
2	NIA branch office, Hyderabad
3	NIA branch office, Guwahati
4	NIA branch office, Lucknow
5	NIA branch office, Mumbai
6	NIA branch office, Kochi
7	NIA branch office, Kolkata
8	NIA branch office, Jammu
9	NIA branch office. Raipur

(c): Since its inception and till date, the Central Government has entrusted 242 cases to the National Investigation Agency (NIA) for investigation. The State-wise details of these cases with present status are annexed.

(d): No, Madam.

(e) & (f): The manpower, financial and infrastructure requirements of NIA are reviewed from time to time and the necessary requirements are met as early as possible. An LWE Cell, with 22 posts, has recently been sanctioned along with 75 posts for NIA Headquarters to increase the efficiency of NIA.

Sl No.	Name of State	Case No. & Identity	Section under which case registered	Present status of the case
1.	Assam	RC-01/2009/NIA/DLI dated 05/06/2009 DHD(J) Case	IPC- 120B, 121, 121A UA(P) Act- 16, 17, 18, 19 and 20 Arms Act - 25(1)(d)	Final Judgement
2.		RC-02/2009/NIA/DLI dated 05/06/2009 DHD(J) Case	IPC - 120B, 121, 121A UA(P) Act -16, 17, 18, 19, 20 and Arms Act 25(1)(d).	Final Judgement
3.		RC-10/2010/NIA/DLI dated 17/09/2010 UNLF Case	IPC- 120B, 121, 121A, 122 and UA (P) Act- 16, 17, 18, 18A, 18B & 20	Judgement pronounced
4.		RC-03/2011/NIA/GUW dated 24/11/2011 Activities of KCP(MC/MTF) Manipur	IPC- 120B, 121, 121A & UA(P) Act 10 & 13	Investigation completed & Under Trial
5.		RC-04/2013/NIA/GUW Dated 30/12/2013 Activities of ULFA (I)	1) IPC- 120B, 121, 121A, 384, 364A 2) UA(P) Act – 17, 18, 18A, 18B, 20, 39, 40	Under Trial & further Investigation on.
6.		RC-01/2014/NIA/GUW Dated 22/07/2014 Narsingbari, Baksa-I, Assam NDFB(S) Case,	IPC- 120(B), 143, 122, 123, 326, 307, 302 Arms Act - 25 (I-A) & 27 UA (P) Act- 10, 13	Investigation completed & Under Trial
7.		RC-02/2014/NIA/GUW Dated 22/07/2014 Khagrabari, Baksa-II, AssamNDFB(S) Case.	under Sections 10(B), 147, 122, 123, 436 & 302 of Ipc and Sections 25(1-A) & 27 of Arms Act r/w Sections 10,& 13 of UA(P) Act	Under Trial & further Investigation on.
8.		RC-03/2014/NIA/GUW Dated 22/07/2014 Balpara Pt-I, Kokrajhar, Assam Case,	IPC- 448, 457, 302, 307, 326, 324, 427, 34 Arms Act – 27 UA (P) Act- 16,18, 20	Under Trial & further investigation is continuing.
9.		RC-04/2014/NIA/GUW Dated 30/12/2014 Dhekiajuli, Sonitpur NDFB(S) Case Assam	IPC- 20(B), 121, 147, 148, 302 Arms Act – 27 UA (P) Act- 10, 13	Judgement Pronounced & Further Investigation on.
10.		RC-05/2014/NIA/GUW Dated 30/12/2014 Bishwanath Chariali, Sonitpur NDFB(S) Case Assam	Under Sections 326, 307 & 302 of IPC, Section 25(1A) & 27 of Arms Act r/w Sections 10 & 13 of UA(P) Act.	Under Trial & further Investigation on.
11.		RC-06/2014/NIA/GUW Dated 30/12/2014 Kokrajhar-I(Lungsung) NDFB(S) Case, Assam	under Sections 120(B), 121, 121(A), 122, 447, 326, 302 & 307 of IPC and Section 27 of Arms Act r/w Sections 10 & 13 of UA(P) Act.	Under Trial & further Investigation on.
12.		RC-07/2014/NIA/GUW Dated 30/12/2014 Kokrajhar-II(Saralpara) NDFB(S) Case, Assam	IPC- 120(B), 121, 121A, 122, 447, 326, 307, 302 UA (P) Act- 10, 13 Arms Act – 27	Under Trial & further Investigation on.

13.		RC-01/2015/NIA/GUW Dated 20/02/2015 <u>Identity of the Case</u> Serfanguri, Kokrajhar, Case (Pakurguri) Assam.	IPC- 120(B), 121, 121(A), 122, 326, 307, 302 UA (P) Act- 10, 13 added 16, 18, 20 Arms Act – 25(1A), 27	Under Trial & further Investigation on.
14.		RC-08/2018/NIA/GUW D/R-05/10/2018 Arrest of Sahanawaj Alom by Hojai district Police, Assam	IPC- 120B, 121, 121A UA(P) Act- 10(a), 17, 18 & 19.	Case is under investigation
15.		RC-09/2018/NIA/GUW D/R- 20/11/2018 Attack on villagers by ULFA at Kherbari Bichanimukh, District Tinsukia, Assam.	Sections 120B, 121, 121A, 122 & 302 of IPC. Sections- 10 & 13. Arms Act- 25(1A) & 27.	Case is under investigation
16.	Andhra Pradesh	RC-08/2010/NIA/DLI dated 22/07/2010 Zia-Ul-Haque Case	IPC-120-B, 122, 123, 124-A UA(P) Act - 16 & 20 and Arms Act -25(1) (B) (a) Explosive Substance Act - 5	Under Trial & further Investigation on
17.		RC-02/2011/NIA/DLI dated 06/04/2011 Mecca Mosque Blast Case	IPC-302, 307, 326, 511 r/w 120 (B) IPC, Explosive Substances Act -3, 4 & 6 and UA (P) Act -13,15, 16,18,19 & 23	Judgement pronounced and further investigation continued.
18.		RC-01/2012/NIA/HYD dated 03/01/2012 FICN Hyderabad.	IPC – 489 (B), 489 (C) r/w 120 (B) sec. 16, 17 & 18 of UA(P) Act 1967 amended in 2008	Court judgement
19.		RC-01/2013/NIA/HYD dated 14/03/2013 Hyderabad (Dilsukhnagar) Twin Bomb Blast case	1)Sections 302, 307, 120B of IPC; sections 3 & 5 of The Explosives Substances Act 1908; sections 16, 18 & 20 of The Unlawful Activities (Prevention) Act 1967.	Final Judgement
20.		RC-02/2013/NIA/HYD dated 14/03/2013 Hyderabad (Dilsukhnagar) Twin Bomb Blast case	Sections 302, 307, 324, 326, 124A, 153A, 201 r/w 120B of IPC; sections 3 & 5 of The Explosives Substances Act 1908; Sections 16, 18 & 20 of The Unlawful Activities (Prevention) Act 1967.	
21.		RC-02/2015/NIA/HYD dated 23 /12/2015. <u>Identity of the Case:</u> FICN Case Vishakhapatnam Rly Station, Hyderabad.	IPC: Sections 489B & 489C. UA(P Act: Section 16 of UA (P) Act 1967 amended in 2014.	Under Trial & further investigation on
22.		RC-01/2017/NIA/HYD D/R 25 /01/2017 Train derailment case at Kuneru	Under Section 150 of Railways Act 1989, sections 16 & 18 of UA(P) Act, 1967.	Under Trial & further investigation on

23.		RC-01/2018/NIA/HYD D/R- 14/04/2018 Seizure of FICN by the Officers of Regional Unit, Vasakhapatnam	IPC- 120B, 489B & 489C	Under Trial & further investigation on
24.		RC-02/2018/NIA/HYD D/R-06/12/2018 killing 02 MLA case by CPI(M), Visakhapatnam, Andhra Pradesh	Sections- 120B r/w 147, 148, 149, 302, 342, 353 & 397 of IPC. Sections- 25 & 27 of Arms Act. Sections- 16, 18 & 20 of UA(P) Act.	Case is under investigation
25.	Arunachal Pradesh	RC-02/2015/NIA/GUW Dated 25/05/2015 <u>Identity of the Case</u> Khonsa Ambush on Army by NSCN(IM).	IPC- 302, 326, 121, 120(B), 212, 34 Arms Act – 25(1A), 27 Explosive Substances Act- 4 UA (P) Act- 16	Under Trial & further investigation on
26.		RC-02/2016/NIA/GUW Dated 20/09/2016 Illegal confinement of Indian Citizen in Myanmar by NSCN(K)	IPC- 344 & 346 UA (P) Act- 10 & 13	Closure report
27.	Bihar	RC-01/2013/NIA/DLI dated 19/03/2013 CPI(Maoist) Aurangabad	UA(P) Act- 16, 17, 18, 19, 20, 38 & Arms Act 25(1-AA), 26, 35, Explosive Substances Act - 4, 5 & Criminal Law (A) Act - 17	Investigation completed & Under Trial
28.		RC-07/2013/NIA/DLI dated 10/07/2013 Gaya serial Bomb Blasts	Sections 153A, 324, 307, 427 & 452 of IPC, 17 of Criminal Law Amendt. Act, 3 & 4 of Explosives Substance Act UA(P) Act - 16, 18, 20 & 23 of	Judgement pronounced
29.		RC-08/2013/NIA/DLI dated 10/07/2013 Gaya serial Bomb Blasts		Judgement pronounced
30.		RC-09/2013/NIA/DLI dated 10/07/2013 Gaya serial Bomb Blasts		Judgement pronounced
31.		RC-10/2013/NIA/DLI dated 01/11/2013 Patna Serial Bomb Blasts	Sections 302, 307, 326, 324, 121, 121(A), 120(B), 34 IPC, Sections 3, 4 & 5 of Explosive Substances Act, 16/18/20 UA(P)Act and 151, 153 of Railway Act, Section 17 CLA Act	Investigation completed & Under Trial
32.		RC-11/2013/NIA/DLI dated 01/11/2013 Patna Serial Bomb Blasts		
33.		RC-15/2015/NIA/DLI dated 23/12/2015. <u>Identity of the Case:</u> FICN Case NH-28, PS- Ramgarhwa, Distt .East Champan, Bihar.	IPC: Sections 489B & 489C. and sections 16, 18, & 20 of Unlawful Activities (Prevention) Act, 1967.	Part Judgement
34.		RC-08/2016/NIA/DLI dated 15/03/2016. FICN-Rs.25,43,000/- FICN Gati KWE (Gati Kintetsu Express Pvt. Ltd.) Raxaul, East Champan	IPC – 489 (B) & 489 (C), 120 B Unlawful Activities Prevention Act 1967- 16 & 18	Under Trial & further investigation on

35.		RC-02/2017/NIA/DLI dated 25/01/2017 Planting of Pressure Cooker IED at Railway Track Ghorasan, Motihari, Bihar.	U/Sec.150 Railways Act, 1989, sections 3 and 4 Explosives Substance Act, 1884 and sections 18, 18B, 20 and 38 of the Unlawful Activities (Prevention) Act, 1967	Under Trial & further investigation on
36.		RC-20/2017/NIA/DLI Dated- 27/11/2017 Funding to LeT operatives by Shiekh Abdul Nayeem	UA(P) Act- Sec 17,18,19, 20, 38, 39 & 40 IPC- Sec 120(B) & 121, 121A	Under Trial & further investigation on
37.		RC-04/2018/NIA/DLI Dated 03/02/2018 Recovery & Explosion of IED Near Kalchakra Maidan, Bodhgaya, Bihar	IPC- 120, 121A, 122, 123 & 153A, UAP- 16, 18 & 20 Weapons of Mass Destruction & Delivery System Act- 14, 17 & 19, Explosive Substance Act- 4 & 5.	Under Trial & further investigation on
38.		RC-14/2018/NIA/DLI D/R- 14.4.2018 Arrest of three Naxalites and subsequently recovery of money in Muzaffarpur, Bihar.	Arms Act- 25(1B)(a), 25(1A), 25(1AA), 26(2) & 35 Explosive Substance Act- 3 & 4, UAP Act- 16, 17, 18, 20, 22 & 23	Under Trial & further investigation on
39.		RC-24/2018/NIA/DLI D/R- 16.08.2018 Recovery of large no. of weapons from the house Kamlesh Bhagat of CPI(M) cadre.	IPC- 414, 120B. UA(P) Act- 18, 20, 23 & 38 Arms Act- 25(1AAA), 25(1AA)	Case is under investigation
40.		RC-31/2018/NIA/DLI D/R- 05.10.2018 Recovery of AK-47 weapons to Maoist and other criminals in various states from Army Armoury Jabalpur, Bhopal.	IPC- 121, 379, 414, 120B & 34. Arms Act- 25(1A), 25(1AA), 25(1B)(a), 26 & 35. UA(P) Act- 39.	Case is under investigation
41.	Chhattisgarh	RC-06/2013/NIA/DLI dated 27/05/2013 Jeeram Ghati Naxal Attack Case	IPC, Sec 341, 147, 148, 149, 307, 302, 427, 395, 396, 120(B) Arms Act : Sec 25 & 27 Act Explosive : Sec 3 & 5 Act: UA(P) Act, 1967 Sections - 38(2) & 39(2) Others Acts & Sections	Investigation completed & Under Trial
42.		RC-01/2014/NIA/DLI dated 28/03/2014 Ambush on Security personnel in Sukma Chhattisgarh	Under Sections 147, 148, 149, 307, 302, 396 & 397 of IPC, Sections 25 & 27 of Arms Act and Sections 10(B), 13(A), 16, 20, 23 & 38(2) of UA(P) Act, 1967.	Under Trial & further investigation on

43.	Delhi	RC-04/2009/NIA/DLI dated 11/11/2009 Headley Case	IPC 120(B), 121A, 123 and 177 UA(P) Act, section 16,18 and 20 SAARC Convention (Suppr. of Terrorism) Act - 6(2)	Under Trial & further investigation on
44.		RC-01/2010/NIA/DLI dated 13/01/2010 NSCN-IM Case	IPC-121-A,122, 120-B & sections 16, 17,18, 20 of UA(P) Act	Investigation completed & Under Trial
45.		RC-09/2011/NIA/DLI dated 07/09/2011 Delhi Bomb Blast Case-II	IPC- 302, 307, 323, 325, 120(B) UA (P) Act-16 Explosives Substance Act – 3, 4 & 5	Under Trial & further investigation on
46.		RC-10/2011/NIA/DLI dated 30/09/2011 Delhi Bomb Blast Case-I	UA (P) Act –16 Explosives Substance Act – 3 & 4	Closure Report
47.		RC-06/2012/NIA/DLI dated 10/09/2012 Activities of Indian Mujahideen	Sections 121A & 123 of Indian Penal Code (IPC), Section 17, 18, 18B & 20 of Unlawful Activities (Prevention) Act.	Under Trial & further investigation on
48.		RC-02/2013/NIA/DLI dated 23/03/2013 NVD Case	Section 121, 121A, 122, 420, 467, 468, 471 of IPC and Section 18 of UA (P) Act	Investigation completed & Under Trial
49.		RC-03/2013/NIA/DLI dated 29/03/2013 Liaqat Ali Case	section 120 (B), 121, 121A, 123 of IPC, Section 18 & 20 of UA (P) Act and Section 3 & 4 of Explosives Substances Act.	Under Trial & further investigation on
50.		RC-02/2014/NIA/DLI dated 25/06/2014 FICN Case-Delhi	Section 120B, 489B & 489C of IPC and Section 16 & 18 of UA (P) Act 1967.	Part Judgement & Further investigation on.
51.		RC-03/2015/NIA/DLI dated 18 /05/2015 FICN at Old Delhi Railway Station, New Delhi	Section 489B, 489C & 120B of IPC. UA(P) Act-16, 18 & 20.	final judgement pronounced
52.		RC-14/2015/NIA/DLI dated 09/12/2015. <u>Identity of the Case:</u> ISIL Case Delhi	U/S 120B & 125 of IPC, section 17, 18, 18B, 38, 39 & 40 of UA (P) Act, and section 5 & 6 of the Explosives Substances Act, 1908	Under Trial & further investigation on
53.		RC-04/2016/NIA/DLI dated 28/01/2016. ISIL/Abu Dhabi Module Case.	section 120B of IPC and sections 18, 18-A & 18-B of UA (P) Act, 1967.	Part Judgement Pronounced & Further investigation on.
54.		RC-09/2016/NIA/DLI dated 18/03/2016. ISIL/ISIS Case of Delhi Police Special Cell(SB), Police Station Delhi.	Section 120B of IPC and sections 18, & 20 of Unlawful Activities (Prevention) Act, 1967	Under Trial & further investigation on

55.		RC-05/2017/NIA/DLI dated 16/03/2017 Arrest of KCP C-in-C, New Delhi.	IPC-120B UA(P)- 20.	Under Trial & further investigation on
56.		RC-12/2017/NIA/DLI Dated 05/09/2017. ISIS Operative Shahjahan R/O Kannur Case- Special cell New Delhi	IPC: 420, 467, 468, 471, 120B. UA(P) Act:18, 20 & 38. Passport Act; 12.	Under Trial & further investigation on
57.		RC-15/2017/NIA/DLI Dated- 01/11/2017 Arrest of KCP (LK)	UA(P)- 18 & 20	Under Trial & further investigation on
58.		RC-17/2017/NIA/DLI Dated- 08/11/2017 Arrest of Al-Qaida Member in Delhi	UA(P) Act-Sec- 18, 18B & 20 Arms Act- Sec- 25, 27, 54 & 59, The Foreigners Act- Sec-14	Case is Under trial/ Further Investigation.
59.		RC-21/2017/NIA/DLI Dated- 30/11/2017 Black mailing to Colonel Seema Singh.	IPC- 345D, 506, 507, 120B & 123, Further-Charge Sheet filed by NIA on 12.03.2018 against 01 accused U/S 123, 354D, 417, 418, 420, 468, 471, 506 and 507 of IPC, sections 66E and 67 of IT Act 2000 and section 18 of UA(P) Act 1967	Under Trial & further investigation on
60.		RC-38/2018/NIA/DLI D/R-20/12/2018 Conspiracy Case Delhi	Sections-120B, 121, 121A & 122 of IPC. Sections-4&5 of Explosive substances Act. Section- 17, 18, 18B, 20, 38 & 39 of UA(P) Act.	Case is under investigation.
61.	GOA	RC-07/2009/NIA/DLI dated 11/12/2009 Bomb Blast at Margao, Goa	IPC 120-(B), 121-(A), 122, 123, & 427 of UA(P) Act, sections 16, 17, 18, 23 of UA (P) Act 1967 and Other Act 3, 4, 5 of Explosives Substances Act 1908 & Sec. 6 & 9 (B) of Explosive Act 1884.	Final Judgement
62.		RC-08/2009/NIA/DLI dated 11/12/2009 Bomb Blast at Margao, Goa		
63.	Gujarat	RC-07/2010/NIA/DLI dated 29/06/2010 Modasa town Bomb Blast Case	sections 120(B), 121A, 122, 124A, 154(A), 302 & 323 of IPC, UA(P) Act, 1967, sections -15, 16, 18 & 20, Explosives Substances Act, 1908, sections - 3,4 & 5, Explosive Act 9B (1) (A) & (B) and section 135 of Bombay Police Act.	Closure Report filed

64.		RC-13/2015/NIA/DLI dated 05/12/2015. <u>Identity of the Case:</u> Murder of Two Officer bearers of a Political Party at Bharuch City, Gujarat on 02/11/2015.	16, 17, 18, 20, 23 of the Unlawful Activities (Prevention) Act 1967 r/w. Section 120-B, 302, 114, 153-A, 449, 201 of the Indian Penal Code 1860; Sections 25(1B)a, 27(1) of the Arms Act; and Section 135 of Gujarat Police Act.	Under Trial & further investigation on
65.		RC-06/2017/NIA/DLI dated 16/03/2017 FICN Case Rajkot, Gujarat.	U/Sec. 406,420,120B, 489B, 489C of IPC, 1860.	Under Trial & further investigation on
66.		RC-09/2017/NIA/DLI dated 25/05/2017. ISIS case Ahmedabad, Gujarat.	IPC: 120B, 121A & 125. UA (P) Act: 13, 18, 20, 38 & 39. Expl. Substances Act: 5.	Under Trial & further investigation on
67.		RC-16/2017/NIA/DLI Dated- 07/11/2017 Hijacking case of Jet Airbase	Anti-Hijacking Act- Sec -3(1), 3(2)(a) & 4(b)	Investigation completed & Under Trial
68.		RC-35/2018/NIA/DLI D/R-19.11.2018 Seizure of FICN by ATS at Junagarh, Gujrat.	Sections 120B, 489B & 489C of IPC.	Case is under investigation
69.	Haryana	RC-09/2010/NIA/DLI dated 29/07/2010 Samjhauta Exp. Case	IPC -302, 307,124-A, 438 & 440 Railway Act - 150, 151, 152 Explosive Substances Act - 3, 4, 6 PDPP Act - 3,4	Investigation Completed & Under Trial
70.	Himachal Pradesh (Kullu)	RC-01/2017/NIA/DLI dated 19/01/2017 ISIS case Kullu, Himachal Pradesh.	IPC: 419 UA(P) Act: 18 & 20.	Investigation Completed & Judgement pronounced
71.	Jammu & Kashmir	RC-06/2011/NIA/DLI dated 25/04/2011 Terror Funding Lodhi Road	IPC-120B. UA(P) Act. - 17, 18 & 20.	Part Judgement Pronounced & Further Investigation on.
72.		RC-07/2011/NIA/DLI dated 19/05/2011 FICN Janipur	RPC- 120B, 489B & 489C. UA(P) Act-13, 38 & 40.	Judgement pronounced
73.		RC-11/2011/NIA/DLI Dated 25/10/2011 JKART-HM Terror Financing case of J&K/Delhi	IPC- 121 A & 120B UA (P) Act-17, 18, 39 & 40	Under Trial & further investigation on.
74.		RC-12/2011/NIA/DLI dated 14/11/2011 Terror funding in J&K	IPC - 121 A UA(P) Act - 17, 18, 39 & 40	Closure Report
75.		RC-08/2015/NIA/DLI dated 06/08/2015 Udhampur Terrorist Attack Case	RPC-302,307,120 & 120-B. Arms Act-7 & 27. UA(P) Act- 15 & 16.	Under Trial & further investigation on.

76.	RC-11/2016/NIA/DLI dated 27/07/2016 Terrorist attack case Kupwara	UA(P) Act: 18, 20 & 38. Foreigners Act: 14 Wireless Act: 32.	Under Trial & further investigation on.
77.	RC-12/2016/NIA/DLI dated 27/07/2016 Terrorist attack case Kupwara	IPC : 120B, 121 & 307. UA(P) Act: 16, 18, 20 & 38. Arms Act: 7, 25 & 27 Expl.Subs Act1983: 3 &4	Under Trial & further investigation on.
78.	RC-14/2016/NIA/DLI dated 19/09/2016 Uri, Baramulla Terrorist Attack on Army Case.	RPC: 302,307,124A, & 120B Arms Act : 7, 27. UA(P) Act: 15,16 & 18.	Under Trial & further investigation on
79.	RC-15/2016/NIA/DLI dated 06/10/2016 Handwara, J&K Terrorist Attack on Army.	RPC: 120(B),121 & 307 Arms Act : 7 & 27. UA(P) Act: 16	Case under investigation
80.	RC-16/2016/NIA/DLI dated 07/12/2016 Nagrota, Jammu, J&K Terrorist Attack case.	RPC: 120(B), 121 & 307 Arms Act : 7 & 27. UA (P) Act- 16, 18 and 20	Under trial/Further investigation.
81.	RC-17/2016/NIA/DLI dated 16/12/2016 Illegal Transfer of Funds in Large scale from Pakistan to India through import of California Almonds (Badam Giri)	17 of UA (P) Act.	Case under investigation
82.	RC-10/2017/NIA/DLI dated 30/05 /2017. Funding to Separatist Organisations in Jammu & Kashmir.	IPC: 120B, 121 & 121A UA(P) Act : 13, 16,17,18, 20, 38, 39 & 40.	Under trial/Further investigation.
83.	RC-13/2017/NIA/DLI Dated 16/10/2017 Nasir Shafi Mir Case	IPC- 121, 121A, 122, 123 & 120B, UA(P)- 17, 18, 20 & 23 Explosive substances Act- 4 & 5	Under Trial & further investigation on.
84.	RC-19/2017/NIA/DLI Dated- 25/11/2017 Arrest of Md. Amir, LeT Terrorist (Pakistani National) in Kupuwara, J&K.	UA(P) Act- Sec 18 & 20 Arms Act- Sec 7 & 25 Foreigner Act- Sec 14 IPC- Sec 120(B) & 121	Under trial and further investigation.
85.	RC-05/2018/NIA/DLI Dated- 12.02.2018 Escape of Pakistani Terrorist Naveed Jatt from SNHS Hospital, Kashmir, Srinagar, J&K	RPC-302, 307, 224 & 120B UA(P)- 16 Arms Act- 07 & 27	Under Trial/ Further Investigation.

86.	RC-07/2018/NIA/DLI Dated- 21.02.2018 Arrest of Danish Ghulam Lone and Sohail Ahmad Bhat by Kupwara police, J&K.	RPC Sec.- 120B UAP Sec.- 13, 18, 18B.	Case is under investigation
87.	RC-09/2018/NIA/DLI Dated- 22.02.2018 Attack on Army station (36 brigade of 1 JAKLI) at Sunjawan Jammu (J&K)	RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18	Case is under investigation
88.	RC-10/2018/NIA/DLI Dated- 27.02.2018 Attack on CRPF group centre, Lethpura (Avantipura), J&K.	RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20	Case is under investigation
89.	RC-16/2018/NIA/DLI D/R- 17.04.2018 Encounter with terrorist in forest area of Kupwara, J&K.	UAP- 16, 18 & 20 RPC- 307 Arms Act- 7/27	Under Trial/Under Trial & further investigation on.
90.	RC-17/2018/NIA/DLI D/R- 17.04.2018 Unlawful Activity of Aasiya Andrabi and her associates in J&K (DEM case)	UAP- 18, 20, 38 & 39 RPC- 120B, 121, 121A, 124A, 153A, 153B & 505	Under trial / Further Investigation.
91.	RC-20/2018/NIA/DLI D/R- 02.07.2018 Hawala funding by Falah-i-Insaniat Foundation (FIF) case	UAP-17, 18, 21, 38 & 40 IPC- 120B & 121	Case is under investigation
92.	RC-28/2018/NIA/DLI D/R- 25.09.2018 Subversive Activities by Munib Hamid Bhat, LeT case, Kulgam, J&K.	Sections- 13(2), 18,38 & 39 of UA(P) Act.	Case is under investigation
93.	RC-29/2018/NIA/DLI D/R- 25.09.2018 Encounter with Police and Terrorist at JhajjarKotti, Jammu, J&K case-II.	Sections- 307, 120B, 121, 122 & 123 of RPC Sections 16,18 & 38 of UA(P) Act, Sections- 7, 25, 26 & 27 of Arms Act.	Case is under investigation

94.		RC-30/2018/NIA/DLI D/R- 28.09.2018 Firing by terrorist on Police party at PS JhajjarKotli, Jammu, J&K case-I.	Sections- 307, 120B, 121,122 &123 of RPC. Sections- 7, 25, 26 & 27 of Arms Act. Sections- 16 &18 of UA(P) Act.	Case is under investigation
95.		RC-32/2018/NIA/DLI D/R- 18.10.2018 Arms theft case from the house of MLA, Srinagar	RPC- 380. PEPO,- Sec 03 UA(P) Act- 16, 18, 20 & 38. Arms Act- 07 & 25.	Case is under investigation
96.		RC-36/2018/NIA/DLI D/R-28.11.2018 Killing of Anil Kumar Parihar & Ajit Kumar Parihar by unknown criminals at PS Kishtwar, J&K.	Sections 302,120B & 121 of RPC. Sections 7 & 27 of Arms Act. Sections 3, 13, 18 & 19 of UA(P) Act.	Case is under investigation
97.		RC-37/2018/NIA/DLI D/R-13.12.2018 Attempt to Attack on Police Party, PS Kathibagh, Srinagar	Section- 307 of RPC Sections- 16(b) & 18 of UA(P) Act. Sections- 7 & 25 of Arms Act.	Case is under investigation
98.	Jharkhand	RC-08/2012/NIA/DLI dated 17/12/2012 Activities of CPI (Maoist) in Jharkhand	IPC-386, 387, 121, 121 (A), 414, 120B, Arms Act- 25 (1b)a, 26, 35 UA (P) Act - 10, 13 Others Acts & Sections -17 Cr.L.A. Act	Investigation completed & Under Trial
99.		RC-12/2013/NIA/DLI dated 31/12/2013 IM Case Jharkhand	Sections 302, 307, 326, 324, 121, 121(A), 120(B),34 IPC, Sections 3, 4 & 5 of Explosive Substances Act, 16/18/20 UA(P)Act and 151, 153 of Railway Act, Section 17 CLA Act	Part Judgement & Under Trial & further investigation on.
100.		RC-11/2017/NIA/DLI dated 30/06 /2017. Killing of JD(U) MLA by CPI(M) activists at Bundu, Ranchi.	IPC –302, 379, 120B & 34 Arms Act –27 UA(P) Act, 1967 – 18, 20 & 38 Criminal Law Amendment Act – 17	Case is under trial/ Further Investigation.
101.		RC-14/2017/NIA/DLI Dated- 31/10/2017 Seizure from Maoist (Ranchi) Case	IPC- 386 & 34 UA(P)- 10,11,17,18 & 19 CLA- 17 & 18	Under Trial & further investigation on.
102.		RC-01/2018/NIA/DLI Dated-19/01/2018 Seizure of money from CPI(Maoist) cadre , Jharkhand	IPC- 120B & 420 UAP- 17	Under Trial/Further investigation.

103.	RC-02/2018/NIA/DLI Dated- 19/01/2018 Seizure of money from head of PLFI, Jharkhand.	IPC- 212, 213, 414, 34 UAP- 13, 17 & 40 Criminal Law Amendment Act- 17	Case is Under Investigation
104.	RC-06/2018/NIA/DLI Dated- 16/02/2018 Extortion/Money Laundering by the Maoist in Jharkhand	IPC-414, 384, 386, 387 & 120B Arms Act- 25(1-b) (a), 26 & 35 Criminal Law Amendment Act- 17(1) (2). UA(P)- 16, 17, 20 & 23	Case is under Investigation
105.	RC-13/2018/NIA/DLI D/R- 14.4.2018 Arrest of 16 Armed Cadres, including functionaries of CPI, Maoist in Jharkhand	UA(P) Act- 13, 16, 17, 19, 20 & 21 Criminal Law Amendment Act- 17.	Case transferred to Government of Jharkhand 09.05.2018.
106.	RC-19/2018/NIA/DLI D/R- 09.05.2018 Arrest of Armed cadres of CPI Maoist along with huge armes & incriminating documents.	UAP-13, 16, 17, 18, 19, 20 & 21 IPC- 141, 121-A,124-A, 120-B Arms Act- 25(1-AA), 25(1-b)a, 26, 35 Explosive Substances Act- 3, 4 & 5 CLA Act- Sec. 17	Under Trial/Further Investigation.
107.	RC-21/2018/NIA/DLI D/R- 09.07.2018 Seizure of money from CPI(M) Naxali Manoj Kumar, District Giridih, Jharkhand	UAP-13, 16, 17, 20, 21 & 23 IPC- 386 & 120B Criminal Law Amendment Act- Sec 17.	Case is under investigation
108.	RC-22/2018/NIA/DLI D/R- 09.07.2018 Seizure of money, arms/amns from TSPC Naxali Kamlesh Ganju, District Chatra, Jharkhand.	UAP-16, 17, 20, 21 & 23 IPC- 387, 385, 386 & 120B Criminal Law Amendment Act- Sec 17(i) (ii). Arms Act- 25(1b) (a), 26 & 35.	Case is under investigation
109.	RC-23/2018/NIA/DLI D/R- 09.07.2018 Seizure of money, arms/amns from TSPC Naxali Shya Bokhta, District Chatra, Jharkhand	UAP-10, 11, 17, 18, 19 & 20 IPC- 386 & 120B Criminal Law Amendment Act- Sec 17 & 18. Arms Act- 25(1b) (a), 26 & 35	Case is under investigation

110.	Kerala	RC-05/2009/NIA/DLI dated 08/12/2009 Calicut twin blast case	IPC - 120 (B), 124(A), 153(A), 324 r/w Sec. 34 IPC, Explosive Substances Act - 3, 4 & 5 of UA(P) Act -15(a), 15(a)(l)	Final Judgement
111.		RC-06/2009/NIA/DLI dated 08/12/2009 Calicut twin blast case		Final Judgement
112.		RC-02/2010/NIA/DLI dated 21/01/2010 Edakkad-Kashmir encounter case	IPC : 120(B), 121, 121(A), 122, 123, 124(A), 212, 465, 471 r/w 34 and sections 13(2), 16, 18, 19, 38, 39, 40 of UA (P) Act .	Final Judgement
113.		RC-03/2010/NIA/DLI dated 21/01/2010 SIMI Binanipuram case	IPC - 120(B), 124(A), UA (P) Act - 10 & 13 (i) (b) and Section 4 of Explosive Substances Act.	Final Judgement
114.		RC-04/2010/NIA/DLI dated 21/01/2010 SIMI Wagamon camp case	IPC - 120(B), 122, 124(A), 153(A), UA (P) Act- 5, 3, 10 & 13 Arms Act – 25 & 27	Final Judgement
115.		RC-05/2010/NIA/DLI dated 22/01/2010 Kalamassery bus burning case	IPC - 120(B), 121(A), 364, 323, 506 (ii), 436 & 34 Arms Act -27 PDPP Act -4	Investigation completed & Under Trial
116.		RC-01/2011/NIA/DLI dated 04/04/2011 Prof. Joseph's Palm chop case	IPC : Sec 143, 147, 148, 120 (B), 341, 427, 323, 324, 326, 506 (ii), 201, 202, 212, 153(A), 307 r/w 149, UA (P) Act : Sec 15 r/w 16, 18, 18(B), 19 & 20 and Explosive Substances Act : Section 3	Judgement pronounced and Under Trial & further investigation is on
117.		RC-01/2011/NIA/HYD dated 02/12/2011 FICN Thaliparamba Case	IPC -489 (B), 489 (C) r/w 34 IPC, UA(P) Act -15, 17 (added on 15/12/2011)	Under Trial & further investigation continued
118.		RC-02/2012/NIA/HYD dated 28/01/2012 Kondotty FICN Case	IPC Sec U/s 489 (A) & (C), 120 (B) r/w 34 IPC	Under Trial & further investigation continued.
119.		RC-03/2012/NIA/HYD dated 28/01/2012 Nedumbassery FICN Case-2012	IPC –Sec U/s 489 (A)& (C), 120 (B) r/w 34 IPC	Under Trial & further investigation continued
120.		RC-04/2013/NIA/DLI Dated 04/04/2013 Italian Marine case	IPC – 302, 307, 427 read with 34 Section 3 of Suppression of Unlawful Acts Against safety of Maritime Navigation and Fixed Platforms on continental Shelf Act 2002.	Investigation completed & Under Trial
121.	RC-04/2013/NIA/HYD dated 16/05/2013 Mavelikkara Maoist case	IPC – 109, 120(B), 143, 147, 149, 361. (2) Juvenile Justice Act 1986: Sec (s)23. (3) Unlawful Activities (Prevention) Act 1967: Sec(s) 3 red with 10, 13, 18, 18 (B) 20 and 35	Final Judgement	

122.	RC-01/2013/NIA/KOC dated 09/07/2013 Kasargod FICN Cases	U/s IPC 489(B), 489(C), 420, 201, 120(B), 109 r/w 34	Under Trial & further investigation continued.
123.	RC-02/2013/NIA/KOC dated 09/07/2013 Kasargod FICN Cases	U/s IPC – 489 (B), 489 (C), 420, 201 r/w 34 IPC	Under Trial & further investigation continued.
124.	RC-03/2013/NIA/KOC dated 09/07/2013 Kasargod FICN Cases	U/s IPC – 489(B), 489(C), 420, 201,120(B),109 r/w 34	Under Trial & further investigation continued.
125.	RC-04/2013/NIA/KOC dated 05/06/2013 Kasargod FICN Cases	U/s IPC – 489(B), 489(C), 420, 201,120(B), 109.	Under Trial & further investigation continued.
126.	RC-05/2013/NIA/KOC dated 24/07/2013 Kannur PFI Case	U/S 143, 147, 153, 153(A) & 149 IPC r/w Sections 13(1)(a)(b), 18 & 18 (A) of UA (P) Act r/w Section 4 & 5 of Explosive Substances Act & Section 5(1)(a) & 25(1)(a) of Arms Act.	Judgement pronounced & Investigation Completed
127.	RC-06/2013/NIA/KOC dated 07/08/2013 Manjeri FICN Case	U/S 489 B/489 C read with 34 IPC	Final Judgement Pronounced
128.	RC-01/2014/NIA/KOC dated 13/07/2014 Nedumbassery FICN Case-2014	U/s 489A, 489B, 489 C & 34 IPC, Section 16 & 18 of UA(P) Act.	Investigation completed & Under Trial
129.	RC-01/2015/NIA/KOC dated 31/07/2015. Iranian Boat Case	Sections 3 & 7 of Maritime Zone of India (Regulation of Fishing by Foreign Vessel) Act, 1981 and Section 3(g) of the Suppression of Unlawful Acts against Safety of Maritime Navigation and Fixed Platofrms on Continental Shelf Act, 2002.	Final Judgement pronounced
130.	RC-01/2016/NIA/KOC dated 02/01/2016. Vellamunda CPI(Maoist) Case	U/s 143, 147, 148, 452, 427, 506 Para II, 435, 124A and 149 of IPC, Sec. 25(1)(a), 3 of Arms Act. and Sections 10, 13, 19 & 20 of Unlawful Activities (Prevention) Act. 1967	Case is under trial and further investigation on
131.	RC-02/2016/NIA/KOC dated 24/08/2016. Kasargod ISIS case	U/s 120(B) & 125 of IPC, Sec. 57 of Kerala Police Act. and Sections 13, 38 & 39 of Unlawful Activities (Prevention) Act. 1967.	Under Trial & further investigation on.
132.	RC-03/2016/NIA/KOC dated 24/08/2016. Palakkad ISIS case	U/s 120 B, 125 IPC, Sec. 57 of Kerala Police Act and Sections 13, 38 & 39 of UA (P) Act. 1967	Case is under investigation.
133.	RC-04/2016/NIA/KOC dated 24/09/2016. ISIS case Palarivottam, Kerala.	U/s 153A, 34 IPC and Sections 13 of Unlawful Activities (Prevention) Act. 1967	Case is under investigation

134.		RC-05/2016/NIA/KOC Dated 01/10/2016. ISIS Omar-Al-Hindi Module case.	U/s 120B, 121, 121A and 122 of IPC and sections 18, 18B, 20, 38 & 39 of UA(P) Act. 1967.	Under Trial & further investigation on.
135.		RC-01/2017/NIA/KOC Dated 18/08/2017 Akhila Case	U/s 153A, 295A and 107 of IPC and section 57 of Kerala Police Act	Case is under investigation.
136.		RC-02/2017/NIA/KOC Dated 16/12/2017 ISIS Module case Kannur	UA(P) Act- Sec 38 & 39	Under Trial & further investigation on.
137.		RC-01/2018/NIA/KOC Dated 28/01/2018 Identity of the Case ISIS North Paravur Case	IPC- 120B, 153A, 342, 368, 376, 354C, 385, 417, 465, 471, 468 & 34 UAP- 10, 11, 13, 18B & 20	Case transfer to state
138.		RC-02/2018/NIA/KOC Dated 01/06/2018 ISIS Wandoor case	38 & 39 of UA(P) Act	Case is under investigation
139.		RC-03/2018/NIA/KOC Dated 27/10/2018 Seizure of FICN at PS Thrissur East, Kerala case.	Sec- 489B & 489C of IPC	Case is under investigation
140.	Karnataka	RC-04/2012/NIA/HYD dated 19/11/2012 LeT Bangalore	IPC-U/s 120(B), 121, 121(A), 122, 123, 153(A)(B), 307, 379, Arms Act 1957 -3, 25 and UA (P) Act 1967-Section 10, 12, 13, 15, 16 & 18.	Court judgement
141.		RC-01/2015/NIA/HYD dated 20/05/2015. Bangalore Church Street blast case.	U/s 120 (B), 121, 121(A), 153, 302, 307 IPC, Sections 3, 4 & 5 of Explosive Substances Act 1908 Sections 10, 13, 15, 16, 18 & 20 UA (P) Act 1967	Under Trial & further investigation on.
142.		RC-03/2016/NIA/HYD D/R 19/09/2016 IED blast in City Civil Court Complex Mysore, Karnataka.	U/s : IPC- 121, 121A, 120B Unlawful Activities (Prevention) Act, 1967 under Sections 3, 10, 13, 15, 16, 18 & 20 and sec 3, 4 & 5 of Explosive Substances Act 1908 and Prevention of Damage to Public Property Act: 3 & 4	Under Trial & further investigation on.
143.		RC-04/2016/NIA/HYD D/R 08/12/2016 Murder of R.Rudresh at Bangaluru City, Karnataka.	U/s 120B, 109, 150, 153(A), 302, 201 r/w 34 IPC, Section 3 & 27 of Arms Act, Section 15, 16, 17 18 & 20 of Unlawful Activities (Prevention) Act,1967	Under Trial & further investigation on

144.		RC-12/2018/NIA/DLI D/R- 14.4.2018 Recovery of FICN from the possession of two persons in Karnataka	IPC- 489B, 489C, 120B & 34	Case is under trial and further investigation on.
145.		RC-26/2018/NIA/DLI D/R- 06/9/2018 Seizure of FICN, Bangalore Case	Sec- 489-B, 489C, 120B & 34 of IPC	Under Trial & further investigation on
146.	Maharashtra	RC-03/2009/NIA/DLI dated 04/06/2009 FICN Case Mumbai	IPC – 120-B,489-A, 489-B, 489-C	Final Judgement
147.		RC-03/2011/NIA/DLI dated 06/04/2011 Malegaon-I Bomb Blast Case	MCOC Act- 3(1)(i), 3(2), 3(3) & 3(4), IPC - r/w 302, 307, 324, 325, 326, 427, 436, 295, 121-A, 212, 120-B, 153-A, 505(2) & 34, UA(P) Act- 10, 13, 16, 17, 18, 19, 20 & 23, Explosive Act- 6&9(B) Explosives Substances Act - 3,4,5 & 6, Passport Act -12(I)(c) & Criminal Law Amendment Act 7(d)	Under Trial & further investigation on.
148.		RC-05/2011/NIA/DLI dated 13/04/2011 Malegaon-II Bomb Blast Case	IPC - 302, 307, 326, 324, 427, 153A r/w 120B Arms Act - 3, 5 & 25, UA(P) Act 15, 16, 17, 18, 20 & 23, MCOC Act - 3(1)(i), 3(1)(ii), 3(2), 3(3) & 3(5), Explosive Substances Act - 3, 4, 5 & 6.	Under Trial & further investigation on.
149.		RC-04/2012/NIA/DLI dated 08/06/2012 LeT (Abu Jundal) case, Beed, Maharashtra.	Under Sec - 18 of UA(P) Act 1967	Under Trial & further investigation on.
150.		RC-01/2013/NIA/ MUM dated 24/06/2013 LeT case Maharashtra(Nanded Case)	IPC – 201. Arms Act, 1959 -3, 25 & 27. UA(P) Act 1967 -18, 20 & 38.	Under Trial & further investigation on.
151.		RC-01/2014/NIA/MUM dated 28/11/2014 ISIL Case Mumbai	IPC – 125. UA(P) Act., 1967 - . 16, 18 & 20	Under Trial & further investigation on.
152.		RC-01/2016/NIA/MUM dated 18/01/2016 FICN Case Thane,Mumbai	U/Sec. 489-B, 489-C, 420, 462, 468, 471 & 34 of the Indian Penal Code 1860. In Charge Sheet UA(P) 16, 18 & 20 added.	Under Trial & further investigation on
153.		RC-02/2016/NIA/MUM dated 18/03/2016 ISIL Case-II Mumbai	U/Sec. 10, 13, 18, 38, 39 of the Unlawful Activities (Prevention) Act.	Under Trial & further investigation on

154.		RC-03/2016/NIA/MUM dated 14/09/2016 Prabhani ISIL Case, I Mumbai	Sec. 120-B IPC r/w 13, 16, 18, 18B, 20, 38, 39 of UA (P) Act and 4, 5 and 6 Explosives Substances Act.	Under Trial & further investigation on
155.		RC-04/2016/NIA/MUM dated 20/09/2016 Nagpada ISIL Case Mumbai	U/Sec. 120 B of IPC r/w. Section 10, 13, 38 of the UA (P) Act.	Under Trial & further investigation on.
156.		RC-05/2016/NIA/MUM dated 18/11/2016 Unlawful activities of Islamic Reearch Foundation(IRF)	U/Sec. 153 A of IPC r/w. Sections 10, 13, 18 of the UA (P) Act.	Under Trial & further investigation on
157.		RC-01/2018/NIA/MUM dated 02/05/2018 Abetting and aiding members of Ansarullah Bangla Team (ABT))	IPC - 465, 467, 468, 471 & 34 UA(P) Act, 1967- 19 & 20. Foreigners Act- Sec. 14. Passport rule 1955- Sec. 3 & 6. Act-Foreigners Order 1948- Sec. Para 3(1)	Under Trial/Further Investigation.
158.		RC-02/2018/NIA/MUM D/R 02/08/2018 Arrest of accused Faizal Hassim & Allahrakha Mansuri for conspiring with Pakistan for terror attack in Mumbai, Gujrat & UP	UA(P) Act- 16, 18, 18A, 18B & 20	Case is under investigation
159.		RC-03/2018/NIA/MUM D/R-04/12/2018 Seizure of FICN at PS Bhiwandi Taluka, District Thane, Maharashtra.	Sections- 489B, 489C & 34	Case is under investigation
160.	Manipur	RC-01/2011/NIA/GUW dated 11/07/2011 PLA/Maoist Case, Assam	IPC - 120B, 121A and UA (P) Act - 17, 18, 18A & 18B	Partial judgement & further investigation on.
161.		RC-02/2011/NIA/GUW dated 18/07/2011 Ambush on MLA at Manipur	1)IPC- 302, 307, 326, 427, 400, 34 2) Arms Act- 25 (1-C) 3) UA (P) Act-16(1), 18, 20	Closure Report
162.		RC-01/2012/NIA/GUW dated 16/04/2012 Couple murder case of Manipur	IPC- 34, 302, 400 Arms Act- 25(1)C UA(P) Act- 16(1)(a) & 20	Closure Report
163.		RC-02/2012/NIA/GUW dated 25/06/2012 PREPAK-UPPK nexus with other Militant Groups	1) IPC- 307, 447, 427, 326, 34 2) Explosive Substances Act- 3 3) UA(P) Act- 16 & 20	Closure Report
164.		RC-03/2012/NIA/GUW dated 14/08/2012 Activities of RPF/PLA	IPC- 121, 121A, 117, 124A, 120B UA(P) Act- 16, 20	Closure Report

165.	RC-04/2012/NIA/GUW dated 07/12/2012 Terrorist Activities of PREPAK-UPPK of Manipur	1) IPC- 120B, 121,121A, 386,420,468,471. 2) UA(P) Act - 17,18,20	Judgement Pronounced
166.	RC-03/2015/NIA/GUW dated 07/06/2015 <u>Identity of the Case</u> Ambush on Army(6 th Dogra Bn) by NSCN(K) in Chandel District, Manipur.	IPC- 302, 307, 120B, 121, 121A Arms Act – 25(1C) Explosive Substances Act- 5 UA (P) Act- 16, 20	Under Trial & further investigation on
167.	RC-03/2016/NIA/GUW Dated 29/11/2016 Killing of surrendered Ex-Chairman PREPAK & his driver at 7 th BN Manipur Rifles campus, Khabeisoi, Manipur.	IPC- 302, 448 & 34 Arms Act- 25 (1C) UA (P) Act- 20	Under Trial & further investigation on
168.	RC-01/2017/NIA/GUW Dated 24/05/2017 Seizure of money of PS Senapati, Manipur.	UA (P) Act- 17	Case is under investigation.
169.	RC-01/2018/NIA/GUW Dated-29/03/2018 Ambush on ROP party of Assam Rifles in Manipur	IPC-121, 121A, 302, 307, 326, 400. Section- 25(1-C) of Arms Act	Case is under investigation.
170.	RC-02/2018/NIA/GUW Dated-01/06/2018 Missing of 9mm Pistol from 2 nd BN, Manipur Rifles, Imphal(Manipur)	Sections 409, 120(B) of IPC read with section 20 of UA(P) Act, 1967.	Under Trial/Further Investigation
171.	RC-04/2018/NIA/GUW Dated-08/06/2018 Arrest of Smt. Tanthaoliu Gonmei w/o Gaising Meiringmei in Manipur	Sec- 17 & 20 of UA(P) Act, 1967	Case is under investigation
172.	RC-05/2018/NIA/GUW Dated-01/07/2018 Suppy of Arms & amns to insurgent outfits in Manipur	IPC- 121, 121A & 400 Arms Act- 25(1C)	Case is under investigation
173.	RC-07/2018/NIA/GUW Dated-31/07/2018 Arrest of woman arms dealer from Mantripukhri, Lamlonlei with foreign currency, Manipur.	IPC- 121 & 121A Arms Act- 25(1C) Explosive Act- 5.	Case is under investigation

174.	Madhya Pradesh	RC-08/2011/NIA/DLI dated 25/06/2011 Sunil Joshi Murder Case	IPC - 302, 34, 201, 120-B. UA (P) Act - 16 & 18 & Arms Act - 25 & 27.	Case transferred from NIA Spl.Court to Addl.District & Session Judge Dewas, MP on 02/09/2014.
175.		RC-04/2017/NIA/DLI dated 14/03/2017 Bhopal-Ujjain passenger train bomb blast case	IPC-34, 120B & 307 UA(P) : 16(1)(b), 23(1) & 23(2). Explosive Substances Act: 3&4.	Investigation completed & Under Trial
176.	Mizoram	RC-02/2013/NIA/GUW Dated 05 /06/2013 Recovery of sophisticated weapons from Aizawl, Mizoram	IPC- 34 & Arms Act- 25(1AA) UA (P) Act- 18,19 Foreigners Act- 14	Judgement Pronounced and further investigation on.
177.		RC-06/2018/NIA/GUW Dated-31/7/2018 Seizure of 02 AK-47 by DRI, Aizawl, Regional Unit (Mizoram)	IPC- 125 UA(P)- 18 Arms Act-25(1A), 25(1AA) & 25(1B)	Case is under investigation
178.	Meghalaya	RC-03/2018/NIA/GUW Dated-08/06/2018 Arrest of Deputy Secretary along with two other NSCN(K) Member in Meghalaya.	Sec-121, 121A, 120A, 120B & 384 of IPC Sec- 10 & 13 of UAP	Under trial/Further Investigation on.
179.	Nagaland	RC-01/2013/NIA/GUW dated 08/02/2013 Nagaland Police & NSCN (IM) Nexus case	IPC -120B, 406, 409 Arms Act- 25(1B)(a)(b) UA (P) Act- 16,18 Others Acts & Sections- 29 of Police Act, 1861	Investigation completed & Under Trial
180.		RC-03/2013/NIA/GUW Dated 11/11/2013 Zunheboto (Nagaland) Arms siphoned Case	1) IPC – 409, 120B, 121, 468, 34 2) Arms Act- 25(1A) 3) Police Act 1861- 29 4) NSR 1962- 7, 8	Under Trial & further investigation on
181.		RC-04/2015/NIA/DLI dated 18/05/2015 Firing on Assam Rifles by NSCN(K) at Indira Gandhi Stadium, Kohima, Nagaland'	IPC- 307/326 added 120 r/w 302 Arms Act - 25 (1B) UA (P) Act- 16/18 added 20/23 Explosive Substances Act - 4/5 (added)	Under Trial & further investigation on.
182.		RC-01/2016/NIA/GUW dated 18/08/2016 Nagaland Extortion Case- NSCN(K)	IPC- 384 UA (P) Act- 10, 13 added 17, 20 Arms Act – 25(1B) NSR Act- 7 & 8 Drugs & Cosmetics Act-13	Under Trial & further investigation on.

183.	Odisha	RC-02/2012/NIA/DLI dated 08/06/2012 Death of BSF Officer in ambush by Maoists.	IPC -147, 148, 121, 121(A), 122, 124(A), 324, 326, 307, 302, 395, 149 Arms Act 25, 27 Explosive Substance Act - 3,4,5, Other Acts & Sections - 17 Cr.LA Act	Investigation completed & Under Trial
184.		RC-03/2012/NIA/DLI dated 08/06/2012 Recovery of war like stores from Maoist Koraput, Odisha.	IPC- 120B, 121, 121A, 122, 124A, Arms Act- 25, Explosive Substance Act- 4 & 5, & Cr.LA Act-17.	Closure Report
185.		RC-12/2015/NIA/DLI dated /12/2015 <u>Identity of the Case-</u> Low intensity combustible blasts in railway coaches of Train 12816 Exp., 17480 Exp. And 12838 Exp. At Puri Rly Station	IPC- Sections 436 & 438. Prevention of Damage to Public Property Act, 1984- Section 4. UA(P) Act, 1967- 16 & 18. Railway Act- Sections 145, 147, 151, 152 & 153.	Case transferred to State Police Odisha
186.	Punjab	RC-05/2012/NIA/DLI dated 28/08/2012 BKI case	Sections 120-B read with 121-A Indian Penal Code and Sections 17, 18, 39 & 40 of Unlawful Activities (Prevention) Act, 1967.	Case under investigation.
187.		RC-07/2012/NIA/DLI dated 27/09/2012 FICN Punjab	Sections 489(A), 489(A), 489(C), 420, 120(B) of IPC, section 25 of Arms Act, Section 21, 25, 29 of NDPS Act.	Final Judgement
188.		RC-01/2016/NIA/DLI dated 04/01/2016. SP Punjab Police & two others abducted by terrorists on 31/12/2015 night near village-Kohlian, Punjab.	Sections 303, 307, 120B, 121, 121A, 124 & 153 of Indian Penal Code, Section 04 of the Prevention of damage to Public property Act, 1984, section 3 & 4 of Explosives Substance Act, section 25 of Arms Act, sections 16, 18, 20 & 38 of Unlawful Activities (Prevention) Act, 1967 and section 3 & 4 of Prevention of Damage to Public Property Act(PDPP).	Under Trial & further investigation on.
189.		RC-02/2016/NIA/DLI dated 04/01/2016. On Murder of Civilian of Bhagwal village, Narot Jaimal Singh, Gurdaspur, Punjab by unknown persons in the intervening night of 31/12/2015 & 01/01/2016.		
190.		RC-03/2016/NIA/DLI dated 04/01/2016. On 02/01/2016 4AM onwards a Terrorist (suspected JeM group) Attack on Indian Air Force Base at Pathankot, Punjab.		

191.	RC-18/2017/NIA/DLI Dated- 16/11/2017 Killing of Ravinder Gosain, Ludhiyana case.	UA(P) Act,- Sec- 10, 12 & 13 IPC-Sec- 302 & 34 Arms Act- Sec-25	Under Trial and further investigation on.
192.	RC-22/2017/NIA/DLI Dated- 10/12/2017 Murder of Pastor Sultan Masih at Golden Church, Mohalla Peeru Banda, Ludhiana (Punjab)	IPC- 302 & 34 UA(P)- 10, 11,13 & 16 Arms Act- 25	Under Trial & further investigation on.
193.	RC-23/2017/NIA/DLI Dated- 10/12/2017 Murder of Satpal Sharma and Ramesh Kumar at PS Maloud, Khanna(Punjab)	IPC- 120(B), 302 & 34 UA(P)- 10, 11 & 13 Arms Act- 25	Under Trial and further investigation on.
194.	RC-24/2017/NIA/DLI Dated- 10/12/2017 Attack on sh. Amit Arora by unknown person near Jodhewal,Ludhiana(Punjab)	IPC- 307 & 34 UA(P)- 10, 11 , 13 & 16 Arms Act- 25	Case is Under Investigation
195.	RC-25/2017/NIA/DLI Dated- 10/12/2017 Killing of Durga Gupta near Laheer Road, Khanna (Punjab)	IPC- 120(B), 302 & 34 UA(P)- 10, 11 & 13 Arms Act- 25	Under Trial and further investigation on.
196.	RC-26/2017/NIA/DLI Dated- 10/12/2017 Attack on Naresh Kumar at Shaheedi Park, New Kidwai, Nagar, Ludhiana (Punjab)	IPC- 307 UA(P)- 10, 11, 13 & 16 Arms Act- 25	Under Trial and further investigation on.
197.	RC-27/2017/NIA/DLI Dated- 10/12/2017 Killing of Sharma at Guru Nanak Stadium, Ludhiana city (Punjab)	IPC- 302 & 34 UA(P)- 10, 11, 13 & 16 Arms Act- 25 & 27	Under Trial and further investigation on.
198.	RC-15/2018/NIA/DLI D/R- 14.4.2018 Conspiring and planning by Hardeep Singh Nijjar to carry out terrorist attack in India.	UAP Act- 13, 17, 18 & 20 IPC- 120B	Case is under investigation
199.	RC-18/2018/NIA/DLI D/R- 02.05.2018 Case against BKI member Hardeep Singh Nijjar	UAP- 10, 16 & 18 IPC- 153A, 124A & 120B Arms Act- sec. 25	Case is under investigation

200.		RC-34/2018/NIA/DLI D/R-09.11.2018 Arrest of 03 Kashmiri youths at Jalandhar, Punjab	Sections- 121, 121A & 120B of IPC. Sections- 10, 13, 17, 18B, 20, 38, 39 & 40 of UA(P) Act. Section- 25 of Arms Act. Sections- 3, 4 & 5 of Explosive substances Act.	Case is under investigation
201.		RC-39/2018/NIA/DLI D/R-20/12/2018 Explosion of bomb with intention to kill police personnel in Jalandhar, Punjab	Sections-307, 120B, 427, 153, 153A & 153B of IPC. Sections- 10,13,15,16,18,20& 23 of UA(P) Act. Sections- 3,4&5 of Explosive Substances Act.	Case is under investigation
202.	Puducherry	RC-01/2014/NIA/HYD dated 02/02/2014 Puducherry Pipe Bomb Case.	Section. 307 of IPC, Section. 4 of Explosives Substances Act 1908, Sections 16 and 18 of Unlawful Activities (Prevention) Act 1967. (as amended in 2008)	Investigation completed & Under Trial
203.	Rajasthan	RC-04/2011/NIA/DLI dated 06/04/2011 Ajmer Sharif Bomb Blast Case	IPC 302, 307, 323, 295 (A), 201, 120 B, UA (P) Act -13, 16, 17, 18, 19 & 20 & Explosive Substances Act - 3 & 4.	Final Judgement pronounced
204.		RC-05/2016/NIA/DLI dated 29/02/2016. ISIS Case PS(SOG), Jaipur, Rajasthan.	Section 120B of IPC and sections 13, 18, 38 & 39 of Unlawful Activities (Prevention) Act, 1967	Under Trial & further investigation on.
205.		RC-07/2016/NIA/DLI dated 15/03/2016. Syed Abid Jalali's association with terrorists of HM of Shipra Path PS, Jaipur, Rajasthan.	section 38 of Unlawful Activities (Prevention) Act, 1967	Closure Report
206.	Tamil Nadu	RC-03/2013/NIA/HYD dated 01/05/2013 Thameem Ansari Cases	IPC- Sec 120(B), 121(A) IPC., UA (P) Act - Sec 18, 18(B) of UA(P) Act., Others- Sec 3, 4 and 9 of Official Secret Act 1923.	Under Trial & further investigation on.
207.		RC-02/2014/NIA/HYD dated 20/06/2014 Sakir Hussain Case (Espionage)	IPC - Sec 120(B), 34, 124(A), 489(C) IPC., UA (P) - Sec 16, 17, 18, 20 of UA (P) Act.,	Part Judgement Pronounced & Further Investigation continuing
208.		RC-03/2017/NIA/DLI dated 26/01/2017 ISIS Tamil Nadu Module case.	U/s 120B of IPC, sections 17, 18, 18B, 20, 38 39 and 40 of UA(P) Act. 1967.	Under Trial & further investigation on.
209.		RC-03/2018/NIA/DLI Dated 29/01/2018 Shasi Kumar Murder Case	IPC- 302, 153A & 120B UAP- 16 & 18	Under trial / Further Investigation.

210.		RC-33/2018/NIA/DLI D/R- 30.10.2018 ISIS case Coimbatore, Tamilnadu.	Sections- 143 & 120B of IPC. Sections- 15, 16, 18, 20 & 38 of UAP(Act).	Under trial / Further Investigation.
211.	Telangana	RC-01/2016/NIA/HYD D/R 22 /06/2016 ISIS case Hyderabad.	Indian Penal Code-1860 - Section (s) 121-A, 122. Explosives Substances Act - 1908 - sections 4 & 5 Unlawful Activities (Prevention) Act 1967 : sections 18, 18-B, 38, 39	Investigation completed & Under Trial
212.		RC-02/2016/NIA/HYD D/R 12/08/2016 Dumgudam Police Station Case.	Section-386 of IPC; Section(s) 8 (I) and 8 (II) Andhra Pradesh Public Security 1992 (APPS); Section(s) 10, 13, 15, 16, 18 & 20 of Unlawful -Activities (Prevention) Act, 1967	Case under investigation
213.	Uttarakhand (Roorkee)	RC-02/2015/NIA/DLI dated 30/04/2015 Roorkee IED Blast Case	IPC-302. UA(P) Act, 1967- 13, & 16. Explosive Substances Act.- 3 & 4	Case under investigation
214.	Uttar Pradesh	RC-01/2015/NIA/DLI dated 30/04/2015 Bijnaur, IED Blast Case	IPC-121(A) & 122. UA (P) Act, 1967- 18, 13, & 23. Arms Act- 25, Explosive Substances Act.- 4 & 5.	Investigation completed & Under Trial
215.		RC-10/2015/NIA/DLI dated 12/11/2015 Bijnaur, IED	IPC-121A, 122 & 120B. UA(P) Act, 1967- 12, 18 & 23 Explosive Substances Act.- 4 & 5.	Investigation completed & Under Trial
216.		RC-11/2015/NIA/DLI dated 12/11/2015 IED Blast at Bijnaur, Uttar Pradesh	IPC-120B, 121A, 122 & 216 . UA(P) Act, 1967- 12 & 23. Explosive Substances Act.- 4 & 5.	Investigation completed & Under Trial
217.		RC-01/2017/NIA/LKW dated 27/01/2017 Derailment of 19321 Indore Patna Express.	Sections 337, 338, 427, 304-A IPC, 16 & 18 of UA (P) Act, 1967 & sections 150, 151 & 154 of the Railway Act.	Case is under investigation.
218.		RC-05/2017/NIA/LKW dated 18/11/2017 Murder of Ramesh Babu Shukla, Retd. Principal	IPC -Sec- 302 UA(P) Act sec- 16(1)(a)	Investigation completed & Under Trial
219.		RC-02/2017/NIA/LKW dated 15/03/2017 Encounter with ISIS member Saifulla Khan at Old Lucknow.	Sections 307, 121-A, 122, 123 & 124A of IPC, Sec. 3, 4, 25 & 27 of Arms Act and sections 16, 18, & 23 of UA (P) Act, 1967	Closure Report filed

220.		RC-03/2017/NIA/LKW dated 15/03/2017 Arrest of terroirst at Kanpur	Sections- 121, 121-A, 123 & 124 A of IPC and section 16, 18, 23 & 38 of UA(P) Act	Case is under trial.
221.		RC-04/2017/NIA/LKW dated 26/07/2017 Recovery of suspected explosives PETN in Uttar Pradesh Vidhan Sabha	IPC -Sec- 121-A, 121 B UA(P) Act sec- 16, 18, 20 Explosive Substance Act Sec. 4, 5 & 6	Closure Report
222.		RC-01/2018/NIA/LKW D/R-18/9/2018 Seizure of FICN at PS-Hasanganj, Lucknow(UP)	IPC -Sec- 489B & 489C	Under Trial/Further investigation
223.		RC-02/2018/NIA/LKW D/R-25/9/2018 Kamruz Zaman member of HM arrested by the ATS, Lucknow, UP.	Sections- 13, 20 & 38 of UA(P) Act.	Case is under investigation.
224.		RC-03/2018/NIA/LKW D/R-19/11/2018 Arms looting from police personnel at Shamli, UP.	Sections 395, 397 & 412 of IPC. Sections 13, 16 & 18 of UAP Act.	Case is under investigation.
225.	West Bengal	RC-06/2010/NIA/DLI dated 24/04/2010 KYKL case	I.P.C.121, 121A, 122, 124A.	Investigation completed & Under Trial
226.		RC-11/2010/NIA/DLI dated 30/11/2010 Activities of IM in Kolkatta	IPC 121, 121A, 387, 120B.	Case under investigation.
227.		RC-01/2012/NIA/DLI dated 12/04/2012 Activities of CPI (Maoist) Kolkata	IPC 120(B), 121, 121A, 122 Arms Act 25 (1) (A), Explosive Substance Act - 5 UA(P) Act -18, 20 & 40 (1) (b),(c)	Investigation completed & Under Trial
228.		RC-05/2013/NIA/DLI dated 10/04/2013 Mohan Viswakarma CTC Member CPI(Maoist) Case	IPC 120B. 121, 121A, 122 and 123 UA(P) Act - 18, 20 & 21	Investigation completed & Under Trial
229.		RC-03/2014/NIA/DLI dated 10/10/2014 Burdwan Bomb Blast Case	1) 120B, 121A, 122, 123, 326, 307, 286, 34 of IPC 2) 16, 18, 18A, 19, 20 of UA(P) Act, 1967 3 & 4 of Explosive Substance Act, 1908	Under Trial & further investigation on
230.		RC-05/2015/NIA/DLI dated 12/06/2015 Malda West Bengal KOLKATTA BR.	IPC 489-B, 489-C & 120-B and Section 18 of NDPS Act. Added Section 16 of UA(P) Act.	Investigation completed & Under Trial
231.		RC-06/2015/NIA/DLI dated 12/06/2015 FICN Baishnab Nagar, Malda West Bengal	IPC- 489B, 489C & 120-B UA(P) Act : 16.	Investigation completed & Under Trial

232.	RC-07/2015/NIA/DLI dated 03/07/2015 Bomb Blast occurred in Train No. 31811 Up (Sealdah to Krishanagar EMU Local) at Titagarh Railway Station	IPC- Sections 341, 323, 325, 326, 307, 427, 286 & 34. Explosive Substances Act- Sections 3&4 r/w Sections 150 & 151 of Railway Act.	Case transferred
233.	RC-09/2015/NIA/DLI dated 17/08/2015 <u>Identity of the Case</u> FICN Murshidabad, West Bengal	IPC-120B, 489B & 489C UA(P) Act-16, 18 & 20	Under Trial & further investigation on
234.	RC-06/2016/NIA/DLI dated 03/03/2016. FICN PS Kaliachak, Malda, West Bengal	IPC: 489B, 489C,	Investigation completed & Under Trial
235.	RC-10/2016/NIA/DLI dated 22/07/2016 ISIS Case Kolkatta	U/s 121A of IPC, sec. 25(1) (a) of the Arms Act, 1959 and sec. 16, 18, & 18B of the UA (P) Act, 1967.	Case is under trial.
236.	RC-13/2016/NIA/DLI dated 04/08/2016 FICN Case PS Baishnabnagar, Malda.	IPC 489B, 489C, 120B Added Section 16 of UA (P) Act.	Investigation completed & Under Trial
237.	RC-07/2017/NIA/DLI dated 24/03/2017 FICN Case PS Kaliachak, West Bengal.	IPC - 489B, 489C of IPC, Section 15 (1) (a) (iii) and 16 (b) of UA(P) Act, 1967	Case transferred to CID West Bengal.
238.	RC-08/2017/NIA/DLI dated 28/03/2017 FICN Case English Bazar, Malda, West Bengal.	IPC: 489B, 489C, 411, 413, 414, and 34	Investigation completed & Under Trial
239.	RC-08/2018/NIA/DLI Dated- 22.02.2018 FICN Baishnav Nagar, District Malda, West Bengal	IPC- 489B, 489C & 34	Investigation completed & Under Trial
240.	RC-11/2018/NIA/DLI D/R- 01.03.2018 Arrest of three members of Ansarullah Bangla Team(ABT) by STF, Kolkata Police	IPC-120B, 121, 121A, 122, 123, 419, 467, 469 & 471 UAP- 13, 16, 17, 18,18A, 20, 38 & 40. Arms Act- 25(1)(a)/29 Foreigners Act- 14	Case is under trial and further investigation on.
241.	RC-25/2018/NIA/DLI D/R- 16.08.2018 Seizure of FICN, PS-Farakka, Murshidabad (WB)	IPC- 489B, 489C, 120B & 34.	Under trial/Further investigation on.
242.	RC-27/2018/NIA/DLI D/R- 25.09.2018 Seizure of FICN at PS-Shamserganj, Murshidabad (WB)	Sections 489B & 489C of IPC Section- 14 of Foreigners Act	Under Trial/ Further investigation.